

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.41600 of 2017

(Arising out of Order-in-Original No.CHN-SVTAX-002-COM-14-2016-17 dt.30.01.2017
passed by Commissioner of Service Tax-II, Chennai)

Tamilan Kalaikoodam (P) Ltd

No.3,Avvai Thiru Nagar, 5th Street,
Virugambakkam, Chennai - 600 092

Vs

Commissioner of Service Tax,

II Commissionerate
Newry Towers, 2054/1, II Avenue,
Anna Nagar, Chennai - 600 040

Appellant

Respondent

APPEARANCE:

For the Appellant : Sh.T.V.Suresh Kumar, Advocate
For the Respondent : Sh.S.Balakumar, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 12.02.2021

DATE OF DECISION: 12.02.2021

FINAL ORDER No. 40944 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Venkata Subba Rao)
Member (Technical)**

Vsr